

[English:]

New Role for NAM

262. SHRI VIJAY NAVAL PATIL : Will the PRIME MINISTER be pleased to state:

(a) whether a new role is to be assigned to the Non-Aligned Movement (NAM) due to radical changes in the World scenario;

(b) if so, the salient features thereof ;

(c) whether India proposed a new role for the NAM during the recent Sunlit at Jakarta ;

(d) if so, the response of other member countries thereto; and

(e) the role proposed to be played by India to strengthen NAM in the changed world scenario ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). The recent Tenth Non Aligned Summit at Jakarta re-emphasised the continuing relevance of NAM. It was agreed that NAM would need to address its unfinished agenda and pursue issues such as development, general and complete nuclear disarmament and removal of the last vestiges of colonialism, while simultaneously beginning to address new issues on the International agenda such as the restructuring and revitalization of the UN, human rights, environment and international terrorism.

(c) India suggested at the Jakarta Summit that it was imperative that the Movement concentrate on issues that unite rather than divide the Movement and that it should address both its unfinished agenda and the new and emerging priorities on the international agenda.

(d) This suggestion was endorsed by other member countries.

(e) India will continue to play a constructive role to further strengthen NAM in changed World scenario.

Code of Conduct for Judges

263. DR. RAJAGOPALAN SRIDHARAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are examining any code of conduct for High Court Judges ;

(b) if so, the details thereof and the stage at which the matter stands at present;

(c) whether the Advocates Associations and other public organisation have been consulted in this regard ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No Sir.

(b) to (d) Does not arise.

[Translation]

Corruption Charges Against Civil Servants

264. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to state:

(a) the number of officers of Indian Administrative Service, Indian Police Service, Indian Foreign service, Indian Forest Service and Indian Accounts and Audit Service that have been charged with corruption since January 1991 till date; and